

[To be published in the Gazette of India, Extraordinary, part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 81 / 2009-Customs (N.T.)**

New Delhi, dated the 13<sup>th</sup> July, 2009.

22 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Chennai Airport and Air Cargo Integrated Export Cargo Complex, Meenambakkam, Chennai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri (W), Mumbai; and
2. the Commissioner of Customs (Import and General), New Custom House, Near Indira Gandhi International Airport, New Delhi

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Moser Baer Limited, 23, Shah Industrial Estate, 2<sup>nd</sup>Floor, Off Veera Desai Road, Andheri (W), Mumbai – 400 052 and another issued vide, F.No. DRI/MZU/E/44/2007, dated the 26<sup>th</sup> September, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

**[F.No. 437/44/2009-Cus.IV]**

(M.M.Parthiban)  
Director (Customs) to the Government of India